

indicates is 200 miles away from the actual dam. Therefore, all these factors cannot be calculated and given in the measure of cusecs.

Shri Supakar: May I know whether the rate of flow is actually being measured? As a matter of fact, records are kept at Hirakud and I am told....

Mr. Speaker: The hon. Minister says it is not possible. The hon. Member says it is possible. Shall I allow half an hour for this, so that the hon. Members may sit down and work out the calculation?

Shri Supakar: I want to know why it is not calculated.

Shri S. K. Patil: I can assure the hon. Member that that can be calculated and I would give him the figures; but I have not got them just now.

Shri Panigrahi: May I know whether the proposal for constructing a dam at the Naraj site in the river Mahanadi is still under consideration, and if so, when the work is going to start?

Shri S. K. Patil: That does not arise exactly out of this question.

Nilokheri Extension Training Centre

*1324-A. **Raja Mahendra Pratap:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that seven days strike was declared by the students of Nilokheri Extension Training Centre; and

(b) if so, what were its causes and who were responsible for it?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) Only the students of Basic Agricultural Wing did not attend their classes from the 29th October to the 4th November, 1957, although they attended the morning prayer and Roll Call every day.

(b) Students of Basic Agricultural Wing refused to do practical work in the garden in the theory period, according to a time-table revised by the Principal. Six students of the Basic Wing were responsible for instigating the class.

Raja Mahendra Pratap: May I ask, is the Principal really responsible for this strike?

Shri M. V. Krishnappa: One student ring leader, Jagir Singh by name, was responsible. He refused to do practical work in the garden during the theory hour. He is responsible for all the trouble.

Land Consolidation in U.P.

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*1328. { **Shri S. M. Banerjee:**
 Shri Sarju Pandey:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether the attention of Government has been drawn by various Kisan Sabhas to certain provisions of the U.P. Land Consolidation Act which have resulted in serious repercussion among the peasants; and

(b) if so, the action taken thereon?

The Minister of Co-operation (Dr. P. S. Deshmukh): (a) No, Sir.

(b) Does not arise.

Shri S. M. Banerjee: May I know whether the Government is likely to discuss the implications of the same with the State Government?

Dr. P. S. Deshmukh: It falls entirely within the jurisdiction of the State Government.

Generation of Electricity at Chiplima (Hirakud Project)

*1329. **Shri P. G. Deb:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the generating of electricity at Chiplima under Hirakud Project has been suspended since 1956; and

(b) if so, the reasons therefor?

The Minister of Irrigation and Power (Shri S. K. Patil): (a) and (b). In December, 1951, the Government of India decided, in consultation with the Planning Commission, to postpone the work on the subsidiary dam and power house at Chiplima, under the Hirakud Dam Project. The postponement was due partly to financial stringency and partly to the need for concentrating on the irrigation aspect of the project to augment food production. Work on the subsidiary dam and power house has, however, since been resumed in pursuance of the decision taken by Government in February, 1956.

Shri P. G. Deb: May I know whether this suspension involves any financial loss to be met by the Government?

Shri S. K. Patil: I do not think there would be any financial loss, because the money spent there was used on the dam. Therefore, I do not think there will be any loss.

Shri Supakar: What was the original estimate of this subsidiary dam at Chiplima and what is the present estimate of expenditure for completion of this subsidiary dam?

Shri S. K. Patil: The estimated cost of this project, according to the figures that I have got, was Rs 14,32,00,000. Expenditure during 1956-57 was only Rs 86 lakhs. Expenditure during the current financial year up to the end of September was Rs. 63 lakhs.

Shri Supakar: My question has not been answered. I wanted to know what will be the total expenditure for completion of the subsidiary dam.

Shri S. K. Patil: I said, Rs 14,32,00,000. If that is not the answer, I do not know what is the answer.

Shri Supakar: I want the original estimate and the present one.

Railway Bookstalls

*1230. Shri Yajnik: Will the Minister of Railways be pleased to state:

(a) the terms and conditions on which Messrs. Wheeler and Company are permitted to sell books and periodicals on the stations of the Western Railway;

(b) the number of years for which the said license has been granted and when it is due to expire;

(c) whether Messrs Wheeler and Company appoint other persons as agents to attend the stalls at the stations and whether serious discontent prevails among these agents who get a comparably small share of the profits made by the Company; and

(d) the action Government propose to take in the matter?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) The form of Agreement, embodying the terms and conditions on which Messrs Wheeler & Co are permitted to sell books and periodicals at stations on the Western Railway, is laid on the Table of the Lok Sabha. [See Appendix IV, annexure No 93.]

(b) Messrs Wheeler & Co have been conducting their book-selling business on the Western Railway for over 25 years.

The current agreement, which has been executed with the firm for a period of five years, is due to expire on 30-9-1959.

(c) and (d). The agents being employees of the contractors, the terms and conditions regulating their service is a matter substantially between the contractors and the employees, and the Railway Administrations, by the very nature of the existing arrangements, are not in a position to intervene in such matters.

However, the Government having received a representation covering certain grievances put forward on behalf of the employees of this firm—including a demand for higher payments—the Railway Administrations have been asked to bring them to the notice of the firm, with a view to their rectify-